

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW**

**Original Application No. 332/00121/2020
This the 17th day of March, 2020**

Hon'ble Ms. Jasmine Ahmed, Member – J

Hon'ble Mr. Devendra Chaudhry, Member - A

Vishal Kumar Srivastava, aged about 39 years, son of Sri Bihari Lal, Permanent resident of Keshev Kunj, near PMJ College, Ram Nagar, Post Chandwa Ara, District Bhojpur, State of Bihar, Presently residing at Quarter No. B 119, HAL township, Korwa District Amethi, U.P.

..... Applicant

By Advocate: Sri Surendra Pratap Singh

VERSUS

1. Union of India, through its Secretary, Ministry of Defence, Department of Defence Productions, New Delhi.
2. Director General Ordnance Factory and Chairman, Ordnance Factory Board, Ayudh Bhawan, 10 A, S.K Bose Road, Kolkata, West Bengal.
3. Senior General Manager, Ordnance Factory Project Korwa, District Amethi, U.P.
4. Member (Personnel), Ordnance Factory Board, 10 A, S.K Bose Road, Kolkata, West Bengal.

..... Respondents

By Advocate: Sri Rajesh Katiyar

O R D E R (ORAL)

It is the contention of the Learned Counsel for the Applicant that the applicant has been transferred from Ordnance Factory, Korwa to Cordite Factory, Aruvankadu vide transfer order dated 02.03.2020. Applicant's counsel states that after getting the transfer order dated 02.03.2020, the applicant preferred representation dated 03.03.2020 and also 04.03.2020. He further states that the applicant is having limited prayer that his son's examination is going on which is going to be completed on 23.03.2020, in this event, he must not be relieved.

2. Counsel for the respondents states that the applicant is enjoying the present place of posting since the last 9 years, hence, on the administrative ground and in public interest he has been transferred and nothing illegal or arbitrary is caused to him.

3. Heard the rival contention of the parties and perused the available records on file.

4. Taking into consideration the innocuous prayer made by the counsel for the applicant, with the consent of both the parties the matter is being disposed of at the admission stage itself with direction to the respondents/competent authority to consider the case of the applicant not to relieve him till 23.03.2020 till the examination of his son continues. Respondents are also directed to take a decision on the pending representations of the applicant dated 03.03.2020 and 04.03.2020 within a month from the date of receipt of certified copy of this order by passing a speaking and reasoned order under intimation to the applicant.

5. With the above observation and direction, the O.A stands disposed of. There shall be no order as to costs.

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